

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No.76/(MAH)/2017

CORAM:

Present: :

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2017

NAME OF THE PARTIES: M/s. Dale Management Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ajit Singh Tawar 16 Hemant Sethi	Advocate for Petitioner	

COMMON ORDER

T.C.S.P. No. 75/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 76/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 77/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 78/230-232/NCLT/MB/MAH/2017

1. The Learned Counsel Mr. Ajit Singh for the Petitioner is present.
2. All these four Petitions have been transferred from the Hon'ble Bombay High Court pertaining to the provisions of Sections 230-232 of the Companies Act, 2013.
3. The Petitioner's Learned Counsel has stated that the Petitions have already been "Admitted" and the statutory compliance such as issuance of Notices to Creditors has been complied with, however, and there was no representations of the Creditors. He has stated that Notice to the Creditors and formalities of "Admission" have already been complied with. However, the Reports of the R.D. and O.L. are awaited.
4. The Registry is directed to intimate the R.D., R.O.C. and O.L. to complete the formalities of provisions of the Act on or before 30.04.2017.
5. The Matter is now listed for hearing on **03.05.2017**.

Dated: **06.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)